

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1647  
(To be answered on the 28<sup>th</sup> December 2017)

Inclusion of ATF in GST

1647. SHRI B. SRIRAMULU  
SHRIMATI ANJU BALA

Will the Minister of CIVIL AVIATION  
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Ministry has requested Finance Ministry to include jet fuel or Aviation Turbine Fuel (ATF) in the ambit of Goods and Services Tax (GST) and if so, the details thereof;
- (b) whether the Government of Jammu and Kashmir has brought it to the notice of the Ministry that the airfares to the destinations in the State are irrationally exorbitant particularly during winter and if so, the details thereof; and
- (c) the steps being taken by the Ministry to lessen the noise pollution in areas near airports across the country?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION  
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

- (a) Yes, Madam. This Ministry has requested Ministry of Finance to include Aviation Turbine Fuel (ATF) in the ambit of Goods and Services Tax (GST) regime with full input tax credit at the earliest possible
- (b) Yes, Madam. This Ministry had received a communication from the State Government of Jammu & Kashmir requesting regulation of airfares of carriers operating in the Jammu and Srinagar sectors so that price stability is brought about and the cost of air travel is controlled within reasonable limits. In response it has been highlighted by the Ministry that the airlines are free to fix reasonable tariff under the provisions of Sub-Rule (1) of Rule 135 of Aircraft Rules, 1935, keeping in mind, inter alia, the market, demand, seasonality, and other market forces. Some airlines offer discounted airfares on advance bookings under various schemes even during peak seasons. Airlines remain compliant with the regulations as long as the airfare charged by them does not exceed the displayed fare structure on their website.
- (c) Various steps have been taken to lessen the noise pollution in areas near airports across the country, which include, inter alia, proper land use planning in the airport vicinity, continuous descent approach, mixed mode runway operations, restriction on auxilliary power units/ ground power units at airports, restriction on ground run-up of engines, phasing out of Chapter-2 aircraft, and noise monitoring at major airports.